

(c) and (d). Measures adopted for the uplift of Scheduled Tribes are available to Banjaras in the States of Bihar, Orissa and Andhra Pradesh wherein the local community by that name has been specified as a Scheduled Tribe. These measures extend to family-oriented beneficiary programmes, protection against exploitation, development of education, training, infrastructure development and upgradation of tribal areas.

#### **Alleged Emigration of Minorities from Assam**

4348. SHRI MOHANBHAI PATEL:  
SHRI MUKUL WASNIK:  
SHRI MANIK SANYAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of any instances of forcible emigration of minority community from Assam;

(b) if so, whether the matter has been taken up with the concerned State Government and the outcome thereof; and

(c) the steps taken by Government to safeguard the interests of the minority communities in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) to (c). No. Sir, However some complaints have been received regarding harassment of Indian citizens in the process of detection of foreigners in Assam. These complaints have been referred to the State Government for appropriate remedial action. The State Government have assured that instructions have been issued for proper supervision of detection process by senior officers so as to avoid harassment to Indian citizens.

#### **Review of Rental Laws**

4349. SHRI P.M. SAYEED: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Law Commission has undertaken a review of the rental laws; and

(b) if so, since how long the Commission has been working on it?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

#### **Installation of Statue of Jayaprakash Narayan**

4350. PROF. MADHU DANDAVATE: Will the Minister of DEFENCE be pleased to state:

(a) whether clearance was sought from the Defence Ministry for the installation of Jayaprakash Narayan's statue in Calcutta by the west Bengal Government on a piece of land which is in the possession of the Defence Department but which is not required by them for their use;

(b) if so, whether the clearance has not so far been given for the installation of Jayaprakash Narayan's statue; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SON-TOSH MOHAN DEV): (a) Yes, Sir.

(b) and (c). A policy decision has recently been taken to keep the Calcutta Maidan as an open area as far as possible. In view of this, clearance has not been given for installation of certain statues including that